

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 151/MP/2018

Subject : Application under Regulation 7(b) of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 and its amendments for down-gradation of inter-State trading licence from Category-I to Category-II.

Date of Hearing : 18.9.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Shree Cement Limited

Parties present : Shri Kumar Mihir, Advocate, SCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed under Regulation 7(b) of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 for down-gradation of inter-State trading licence from Category-I to Category-II. Learned counsel for the Petitioner further submitted that it has complied with all the provisions of the Trading Licence Regulations and requested for down-gradation of inter-State trading licence from Category-I to Category-II.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to submit the Audited Special Balance Sheet in terms of Regulation 6(1)(b) of the Trading Licence Regulations i.e. as on any date falling within 30 days immediately preceding the date of making the application i.e. 10.5.2018 alongwith the Auditor's Report, the schedules and notes to the accounts, on an affidavit, by 3.10.2018.

3. The Commission directed that due date of filing the information should be strictly complied with. No extension shall be granted on that account.

4. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**